

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

CCPA 41 of 07
[Arising out of OA No. 604 of 2005]

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member [J]
Hon'ble Shri Amit Kushari, Member [A]

Hari Nath Pandit, S/o Bawelal Pandit & 7 Others
Vs.

Shri Sanjay Aggarwal, Development Commissioner [Handicraft], Ministry of
Textile, Govt. of India, New Delhi and Another.

Counsel for the applicants : Shri J.K. Karn
Counsel for the respondents : Shri P. Dwivedi for Shri M.K. Mishra, Sr,S.C.

O R D E R [Oral]

17.12.2007

Sadhna Srivastava, M [J]:- The instant CCPA has been filed for alleged dis-obedience of order dated 25.8.06 recorded in OA 604 of 05 whereby the respondents were directed to record a speaking order strictly in terms of order of this Tribunal passed in OA 413 of 03 dated 12.5.03.

2. Show cause reply has been filed by the respondents stating therein that in compliance of the aforesaid order the respondents have passed the speaking order. It has been recorded in the order that the case regarding claims of overtime allowances for duties performed by the applicants have been found to be admissible under the rules. However, the case are being verified with the concerned records and as soon as the process is complete, the payments against the

admissible claims will be arranged to all the applicants.

3. In these circumstances, we are of the opinion that the order recorded by this Tribunal has already been complied with by the respondents. Therefore, CCPA is dismissed and notices issued to the respondents stand discharged, accordingly.

[A. Kushan] M [A]

/cbs/

[S. Srivastava] M [J]